

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-3225(ND)/2019

IN THE MATTER OF

Ajay Kumar Talesara

VS.

Suncity Hi-Tech Infrastructure Pvt. Ltd.

....PETITIONER`

...RESPONDENT

SECTION

Under Section 7 IBC, 2016

Order delivered on 06.12.2019

Coram:

Chief Justice Shri M.M. Kumar Hon'ble President

Mrs. Saroj Rajware

Hon'ble Member (Technical)

For the Petitioner/Applicant : Mr. Syed Sarfaraz karim, Advocate for FC

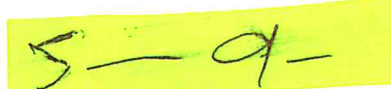
For the Corporate Debtor :

ORDER

Notice to Show cause be issued to the Respondent as to why the Corporate Insolvency Resolution Process be not initiated in respect of the Corporate Debtor – Respondent, returnable on 17.12.2019.

Process Dasti as well as through all other modes permissible in law.

List the matter on 17.12.2019.



(M.M. KUMAR)
PRESIDENT



(SAROJ RAJWARE)
MEMBER (TECHNICAL)

Surjit